

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 1768
TO BE ANSWERED ON THE 17th March 2025
REGULATORY GAPS IN AVIATION SAFETY

1768. SHRI AKHILESH PRASAD SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the immediate and long-term measures Government is taking to align Indian aviation regulations with ICAO standards to prevent safety lapses in light of recent passenger safety concerns, including the Delhi High Court's directive for regulatory improvements;

(b) the steps being considered to strengthen oversight and mitigate risks given the plea's assertion of inadequate training in managing dangerous goods;

(c) the manner in which Government plans to address regulatory gaps, including absence of a dedicated oversight board, for aviation safety compliance; and

(d) the measures being taken to incorporate CBTA principles for standardized assessments and function-specific training?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (b): Under the Aircraft (Carriage of Dangerous Goods) Rules, 2003, no operator shall carry and no person shall cause or permit to be carried in any aircraft to, from, within or over India any dangerous goods, except in accordance with and subject to the requirements specified in the ICAO Technical Instructions (TI). Whenever, any provisions of TI are updated/revised by ICAO, same are to be complied with under these rules. Accordingly regulations on carriage of dangerous goods are already inline with ICAO Standard

(c) & (d): The Civil Aviation Requirements (CAR) Section 11 Series 'C' Part I was revised on 25 January 2023, to implement the Competency-Based Training and Assessment (CBTA) approach for Dangerous Goods training as prescribed under ICAO Technical Instructions on safe transportation of dangerous goods (Doc 9284) and ICAO Doc 10147 (Guidance on a Competency-based Approach to Dangerous Goods Training and Assessment). Therefore, the CAR is in-line with the international best practices as specified by ICAO.

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2156/2025

**AIRLINE USERS RIGHTS AND GRIEVANCE REDRESSAL
FORUM.....Petitioner**

Through: Mr. Jose Abraham, Adv. with
Mr.Basin Jaison and Ms. Harshil
Maheshwari, Advs.

versus

UNION OF INDIA & ANR.Respondents

Through: Mr. Nishant Gautam, CGSC with
Mr.Vardhman Kaushik and Mr. Vipul
Verma, Advs.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

% **19.02.2025**

1. Heard Mr. Jose Abraham, learned counsel for the petitioner and Mr.Nishant Gautam, learned counsel representing the respondents.
2. Learned counsel for the petitioner confines his prayer for issuance of a direction to the Ministry of Civil Aviation to decide the representation said to have been made by the petitioner, dated 22.11.2024, which has been enclosed herewith as Annexure-P-14 to the writ petition.
3. Accordingly, having regard to the innocuous nature of the prayer made by the learned counsel for the petitioner, we dispose of this writ petition finally with a direction to the concerned authority of the Ministry of

Civil Aviation to consider and decide the said representation dated 22.11.2024 by passing a reasoned order. We further direct that in case on consideration of the said representation, the authorities find that some steps are to be taken for strengthening the security and safety measures, the same shall also be implemented.

4. With the aforesaid observations, the writ petition is finally disposed of.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

FEBRUARY 19, 2025

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